



2026:AHC:14700

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 2068 of 2026

Krishnakant

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Shailendra Kumar Tripathi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard learned counsel for the applicant and Sri R.P. Singh, learned State Law Officer and perused the material placed on record.
3. Applicant seeks bail in S.T. No. 671 of 2025, arising out of Case Crime No. 491 of 2025, under Sections 103(1), 352, 238(a), 61(2) BNS, Police Station Chhibramau, District Kannauj, during the pendency of trial.
4. Learned counsel for the applicant has argued that the applicant is absolutely innocent and has been falsely implicated in the present case. The role of causing gunshot injury to the deceased has been assigned to co-accused person Praveen only. No overt act has been assigned to the applicant. There is no evidence against the applicant except the dispute which ensued over a swing in the house, as such, the applicant is entitled for bail. The case of the applicant is at a different footing to that of the main accused person Praveen.
5. Learned counsel for the applicant has further stated that there is no criminal history of the applicant. The applicant is languishing in jail since 29.8.2025 and he is ready to cooperate with trial. In case, the applicant is released on bail, he will not misuse the liberty of bail.
6. Learned State Law Officer has vehemently opposed the bail application but the submissions raised by the learned counsel for the applicant could not

be disputed.

7. Considering the facts and circumstances of the case, submissions made by learned counsel for the parties, the evidence on record, taking into consideration the fact that the role of causing gunshot injury to the deceased has been assigned to co-accused person Praveen and without expressing any opinion on the merits of the case, *prima-facie* the Court is of the view that the applicant has made out a case for bail. The bail application is **allowed**.

8. Let the applicant- **Krishnakant** who is involved in aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions. Further, before issuing the release order, the sureties be verified.

- (i) The applicant shall not tamper with evidence during trial.
- (ii) The applicant shall not pressurise/intimidate with the prosecution witnesses.
- (iii) The applicant shall appear before the trial court on the date fixed.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

10. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

(Krishan Pahal,J.)

January 21, 2026

Shalini